

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 3

C.P.(IB)1206/MB/2021

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s MR.**
BHAVRAO RAMKRUSHNA GORE

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Dheeraj Patil, Ld. Counsel for the Financial Creditor and Mr. Darshan Suvarna, Ld. Counsel for the Resolution Professional are present.
- 2) Record reveals that earlier the matter was Reserved for Orders thereby taking note of the fact that the Resolution Professional has filed their Report and the Respondent was set *ex parte* though after giving various opportunities, Respondent has not filed and placed on record Affidavit in Reply.
- 3) However, while preparing the Orders, this Bench observed that the Report filed by the Resolution Professional is not available on record. In fact, the new Resolution Professional who was appointed by this Bench was

informed about his appointment only yesterday. Thus, the Counsel for the Resolution Professional today seeks some time to file and place on record their Report. Time is allowed. The matter is de-reserved.

- 4) Needless to say, Resolution Professional shall file and place on record their Report by way of an Application, within a period of Ten (10) days, thereby duly serving a copy of the same to the other side well in advance.
- 5) Stand over to 26.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare